

**BEFORE THE NATIONAL GREEN TRIBUNAL SOUTHERN ZONE,  
AT CHENNAI**

Original Application No. 07 of 2024

**BETWEEN:**

Tandur Citizens Welfare Society  
Reg. No.714/2016  
Rep.by its President  
Rajgopal Sarada  
Having its registered Office previously at  
No.7/7/57/4A, Gomthikunj  
Tandur – 501141.  
Ranga Reddy Dist, Telangana.  
Currently located at Vikarabad Dist.

... Applicant

-Vs-

The District Collector Vikarabad Dist,  
At Vikarabad & 5 Others

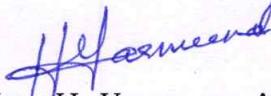
... Respondents

**REPORT OF THE DISTRICT COLLECTOR, VIKARABAD – R1**

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1	07.02.2026	Report of the 1 <sup>st</sup> Respondent – The District Collector, Vikarabad	1

Place: Chennai

Date: 07.02.2026

  
Mrs. H. Yasmeen Ali

Standing Counsel for 1<sup>st</sup> Respondent.

(Memorandum of Application Under Section 18(1) read with Section 14, and Section 15, of the National Green Tribunal Act, 2010)

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ZONE AT CHENNAI**

**ORIGINAL APPLICATION NO. 07 OF 2024**

**BETWEEN:**

Tandur Citizens Welfare Society  
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Having its registered office previously at  
No. 7/7/52/4A, Gomthikunj  
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Ranga Reddy Dist,  
Telangana. Currently located at Vikarabad Dist.

**Applicant**

**VS**

The Collector Vikarabad Dist  
At Vikarabad & 5 Others

**Respondents**

**REPORT SUBMITTED BY THE RESPONDENT NO. 1**

1. It is submitted that the Government of Telangana as per the directions of Hon'ble National Green Tribunal Southern Zone administrative sanction for an amount of Rs.3,769.34 Cr/- has been accorded for construction of Sewerage Treatment Plants in all urban local bodies (101 ULBs) of Telangana and the GO bearing No.Rt.No. 388 dated 21-08-2024 has been issued by the Principle Secretary to the Government. The copy of the said GO is enclosed herewith for kind perusal of the Hon'ble Tribunal.
2. It is submitted that as per the Annexure-2 of the said sewerage project an amount of Rs.35.55/- Cr has been allotted to the Municipality Tandur which is listed at serial No.84 of the Annexure-2.

3. That in pursuance of the said GO 388 the Respondent No.2 addressed a letter to the senior environmental Engineer Telangana Pollution control Board, Sananthnagar, Hyderabad vide letter No.E1/STP/GT/2024 dated 11-11-2024 for sanction of clearance for establishment of sewerage Treatment Plants in the Jurisdiction of Municipality Tandur i.e. Respondent No.2.

4. It is submitted that the tenders for construction of sewerage treatment Plants in 101 ULB's of Telangana including Tandur Municipality has been called by Superintending Engineer, Public Health, Hyderabad on 20.12.2024 @11:00 AM, duly keeping the tender closing date on 09.01.2025 @ 4:30 pm. In response to the tender notice no bidder participated for the 1<sup>st</sup> tender call.

5. Further, the 2<sup>nd</sup> tender call invited for the same work on 16.01.2025 duly publishing the tender notice in (4) daily news papers vide Lr.No. 388/DB/101ULBs/2024-25, Dt: 16.01.2025 duly fixing the tender dates as Bid starts on 17.01.2025 @11:00 AM and keeping the Bid submission closing Dt: 03.02.2025 @4:30 PM.

6. In response to the tender notice, No bidder participated for the 2<sup>nd</sup> tender call which is opened on 03.02.2025 @ 4:30 PM.

7. Further, it is submitted that, the Biennial election to the Legislative Council of Andhra Pradesh and Telangana from Graduates and Teachers constituencies MCC code applicable from 3<sup>rd</sup> February 2025 to 8<sup>th</sup> March 2025.

8. Further, the 3<sup>rd</sup> tender Call invited for the same work on 02.04.2025 duly publishing the tender notice in (4) Telugu & English daily news papers vide Lr.No.388/DB/SBM 2.0/101 ULBs/2024-25, Dt: 04.04.2025 duly fixing the tender dates as Bid starts on 08.04.2025 @ 11:00 AM and keeping the bid submission closing Dt: 28.04.2025 @ 4:30 PM.

9. It is submitted that, for the 3<sup>rd</sup> time also to the tender notice No bidder participated in the tender, that was closed on 28.04.2025 @ 4:30 PM and the online copy of the bidder notice with regard to tender notices bearing No. enquiry/IFB/Tender Notice 388/DB/SBM 2.0/101 ULB's/2024-25 3<sup>rd</sup> Call dated: 02.04.2025 is herewith for kind persual of this Hon'ble NGT Tribunal. it is submitted that a letter has been addressed by the Superintending Engineer, Public Health, West Circle, Hyderabad to the Engineer-In-Chief, Public Health Department, Hyderabad on 28.04.2025 for according permission for 4<sup>th</sup> tender notice call vide letter No. 388/DB/SBM 2.0/101 ULB's/2024-25. In this regard, awaiting reply from the Engineer-In-Chief, Public Health Department, Hyderabad for floating the tenders on e-Procurement platform by the Superintending Engineer, Public Health West Circle, Hyderabad.

10. It is submitted that, a letter has been addressed by the Engineer-In-Chief, Public Health, Hyderabad on 25.07.2025 to Secretary to Government of Telangana, MA&UD Department for accord revised Administrative sanction for Total amount of Rs.3705.75 Crores in three packages, package wise cost mentioned below.

Sl.No	Package No.	Name of the Work	Total Project Cost
1	Package-I	Sewage Projects in 30 ULBs under SBM 2.0 under the jurisdiction of Adilabad, Karimanagar and Warangal PH Divisions.	1276.04
2	Package-II	Sewage Projects in 27 ULBs under SBM 2.0 under the jurisdiction of Nalgonda and Khammam PH Divisions.	880.02
3	Package-III	Sewage Projects in 44 ULBs under SBM 2.0 under the jurisdiction of Sangareddy, <b>Rangareddy</b> , Nizamabad and Mahabubnagar PH Divisions.	1549.69
<b>TOTAL (Rs. In Crs)</b>			<b>3705.75</b>

11. It is submitted that, a letter has been addressed to the Commissioner & Director of Municipal Administration, TG., Hyderabad and Engineer-In-Chief, (Public Health) Hyderabad vide Lr.No. NGT/26/2025, Dt: 02.01.2026 requested for status of STP tender stage
12. Further, it is to submit that, the Engineer-In-Chief, (PH), Hyderabad has informed vide Lr.No. 10680/73/Vol.IX/2025-26, the estimates were revised with Current SoR of 2025-26 and revised proposals for taking up Sewerage Projects in 101 ULBs for Rs. 3705.75 crores have been submitted to Govt vide Lr No. Letter No.: TI/SBM 2.0/STPs & I&Ds/2023-24, Dt: 28.11.2025 to accord revised administrative sanction. As per the revised proposals the estimate cost of construction of 8.00MLD STP along with I&D structures in Tandur Municipality is worked out to Rs.44.55 Cr.

In this regard, it is submitted that upon receipt of Revised Administrative Sanction from the Government, tenders will be invited for all Sewerage Projects in 101 ULBs including Tandur Municipality. This is submitted for favour of information,

Hence, the Report submitted for kind perusal of the Hon'ble NG Tribunal.

Date: -02-2026

Place: Chennai.

*Janner*  
*06/02/2026*  
Respondent No. 1  
Collector  
Vikarabad Dist.

Counsel for the Respondent No.1